

[Shri S. V. Ramaswamy]

aware of these difficulties and the Ministry is doing its utmost to attend to the amenities of passengers and make railway travel as comfortable as possible.

Mr. Speaker: There are no cut motions moved.

The question is:

"That the respective sums not exceeding the amounts shown in the third column of the order paper, be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March 1963, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 11 and 13 to 18".

The motion was adopted.

—
16.24 hrs.

*APPROPRIATION (RAILWAYS)
VOTE ON ACCOUNT BILL, 1962

The Deputy Minister of Railways (Shri Shahnawaz Khan): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1962-63 for the purposes of Railways.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1962-63, for the purposes of Railways."

The motion was adopted.

Shri Shahnawaz Khan: I introduce^t the Bill.

I also beg to move^t:

"That the Bill to provide for the withdrawal of certain sums from

and out of the Consolidated Fund of India for the service of a part of the financial year 1962-63, for the purposes of Railways be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1962-63, for the purposes of Railways be taken into consideration".

The motion was adopted.

Mr. Speaker: The question is:

"That clause 2, clause 3, the Schedule, clause 1, the Enacting Formula and the Long Title stand part of the Bill".

The motion was adopted.

Clause 2 to Clause 3, the Schedule, Clause 1, Enacting Formula and the Long Title were added to the Bill.

Shri Shahnawaz Khan: I beg to move:

"That the Bill be passed".

Mr. Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

—
16.27 hrs.

ADVOCATES (AMENDMENT) BILL

The Deputy Minister of Law (Shri Hajarnavis): I beg to move:

"That the Bill to amend the Advocates Act, 1961, be taken into consideration".

I might, in brief, explain the objects of the amendment. Under the Advocates Act, 1961, which received the assent of the President on the 19th May 1961, it has been provided under

*Published in Gazette of India Extraordinary Part II—Section 2, dt. 27-3-1962.

^tIntroduced/moved with the recommendation of the President.